

# ACT NO. XLIII OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 1st October, 1923.)

An Act further to amend the Indian Stamp Act, 1899.

II of 1899. **WHEREAS** it is expedient further to amend the Indian Stamp Act, 1899; It is hereby enacted as follows:—

1. This Act may be called the Indian Stamp (Amendment) Act, 1923. Short title,

II of 1899. 2. In Schedule I to the Indian Stamp Act, 1899,— Amendment of Schedule I, Act II of 1899.

(i) In each of the following Articles, namely, No. 19, No. 36, No. 37 and No. 52, in the second column, for the words "One anna" the words "Two annas" shall be substituted;

(ii) In Article No. 47—

(a) in Division B, in the first column, for the words "Fire-Insurance" the words "Fire-Insurance and other classes of Insurance, not elsewhere included in this Article, covering goods, merchandise, personal effects, crops, and other property against loss or damage;" and

(b) in Division E, in the first column, for the words "of sea-insurance or a policy of fire-insurance" the words "of the nature specified in Division A or Division B of this Article"

shall be substituted;

(iii) For

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[Price one anna and three pies.]

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(iii) For Article No. 49 the following shall be substituted, namely :—

“ Promissory note [as defined by section 2 (22)]—

(a) when payable on demand—

(i) when the amount or value does not exceed Rs. 250; One anna.

(ii) when the amount or value exceeds Rs. 250 but does not exceed Rs. 1,000; Two annas.

(iii) in any other case Four annas.

(b) when payable otherwise than on demand. The same duty as a Bill of Exchange (No. 13) for the same amount payable otherwise than on demand.”